

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 817 OF 2021

Between:

1. S.SUDHARSHAN, Aged 53 years, S/o.Chandraiah, Working as (S.H.O.) Kalapathar, Hyderabad (Inspector of Police (Civil))
2. K.SAIDULU, Age 56 years, S/o. Sarvaiah, Working as Inspector of Police Siddipet I Town P.S
3. K.RAMULU, Aged 52 years, S/o. Anjaiah, Working as Inspector of Police (Detective), , P.S. Balanagar, Cyberabad
4. M.RAJGOPAL, Aged 54 years, S/o. Rajaiah, Working as Inspector of Police (C.I.D.) Lakdikapul Station, Hyderabad

...PETITIONERS

AND

1. THE STATE OF TELANGANA, Rep. by the Principal Secretary, Home Department, Secretariat of Telangana, Hyderabad.
2. THE GOVERNMENT OF ANDHRA PRADESH, Rep. by its Principal Secretary, Home Department, Secretariat of A.P., Velagapudi, Vijayawada.
3. The Director General of Police, Telangana State, Hyderabad.
4. The Dy. Inspector General of Police, Hyderabad Range, Telangana State
5. The Commissioner of Police, Hyderabad City, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ and order more in the nature of a mandamus to the respondents to make promotions to Dy. Superintendents of Police following only the G.O.Ms.No.153, Home Department dated 5/10/2018 of A.P. State and consequential

proceedings, if any, declaring the arbitrary action of the respondents 2 and 3 in operating a seniority list of Inspectors of Telangana State issued in Rc.No.260/E1/2014, dt.03/07/2017 by its DGP as illegal and in permissible in law and consequently to direct the Respondents No.1 to 3 to cooperate and make final regular promotions to Inspector and higher categories as per law as per the relevant law and rules and to consider the petitioners for promotion to Dy. Superintendents of Police as per their eligibility from 2012 onwards as per law.

I.A. NO: 2 OF 2021

Between:

1. THE STATE OF TELANGANA, Rep. by the Principal Secretary, Home Department, Secretariat of Telangana, Hyderabad.
2. THE GOVERNMENT OF ANDHRA PRADESH, Rep. by its Principal Secretary, Home Department, Secretariat of A.P., Velagapudi, Vijayawada.
3. The Director General of Police, Telangana State, Hyderabad.
4. The Dy. Inspector General of Police, Hyderabad Range, Telangana State
5. The Commissioner of Police, Hyderabad City, Telangana State

...PETITIONERS

AND

1. S.SUDHARSHAN, Aged 53 years, S/o.Chandraiah, Working as (S.H.O.) Kalapathar, Hyderabad (Inspector of Police (Civil))
2. K.SAIDULU, Age 56 years, S/o. Sarvaiah, Working as Inspector of Police Siddipet I Town P.S
3. K.RAMULU, Aged 52 years, S/o. Anjaiah, Working as Inspector of Police (Detective), , P.S. Balanagar, Cyberabad
4. M.RAJGOPAL, Aged 54 years, S/o. Rajaiah, Working as Inspector of Police (C.I.D.) Lakdikapul Station, Hyderabad

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to vacate the interim orders dated 19.01.2021, in IA.No.1 of 2021 in WP.No. 817/2021 and the WP may be dismissed.

I.A. NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents No.2 and 3 not to operate the seniority list of Inspectors in Telangana State issued by the 3rd respondent in Rc.No.260/E1/2014, dt.03.07.2017 any further for promotion to Dy. Superintendents of Police pending disposal of the main writ petition.

Counsel for the Petitioner: SRI R. V. MALLIKARJUNA RAO

Counsel for the Respondent No.1: GP FOR HOME

Counsel for the Respondent No.2: SRI B RAJESHWAR REDDY (G.P. FOR STATE OF ANDHRA PRADESH)

Counsel for the Respondent Nos. 3, 4 and 5: SRI M.V. RAMA RAO (SPL. GOVERNMENT PLEADER))

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION No.817 of 2021
(CNR No.HBHC010011512021)

DATED : 23.09.2026

Between:

S. Sudharshan and 3 others

... Petitioners

AND

**The State of Telangana,
Rep. by its Principal Secretary, Home Department,
Secretariat of Telangana, Hyderabad and 4 others**

... Respondents

ORDER:

Mr. R.V. Mallikarjuna Rao, learned counsel appears for the petitioners.

2. This Writ Petition is filed with the following prayer:

".....to issue an appropriate writ and order more in the nature of a mandamus to the respondents to make promotions to Dy. Superintendent's of Police following only the G.O.Ms.No.153, Home Department dated 5.10.2018 of A.P.State and consequential proceedings, if any, declaring the arbitrary action of the respondents 2 and 3 in operating a seniority list of Inspectors of Telangana State issued in Re.No.260/E1/2014, dt.03.07.2017 by its DGP as illegal and impermissible in law and consequently to direct the Respondents No.1 to 3 to cooperate and make final regular promotions to Inspector and higher categories as per law as per the relevant law and rules and to consider the petitioners for promotion to Dy.Superintendent's of Police as per their eligibility from 2012 onwards as per law and to pass such other orders as are necessary in the interests of justice."

3. Learned counsel for the petitioners submits that the Director General of Police, Telangana, convened a meeting with the officers and assured the petitioners that their grievances regarding seniority and promotions would be examined fairly and therefore, the petitioners seek permission of this court to withdraw the writ petition with liberty to the petitioners to file a fresh writ petition if need arises.

4. In view of the aforesaid submission, the writ petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- C.DEEPIKA
ASSISTANT REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To,

1. One CC to SRI R. V. MALLIKARJUNA RAO Advocate [OPUC]
2. One CC to SRI B RAJESHWAR REDDY (G.P. FOR STATE OF ANDHRA PRADESH) [OPUC]
3. One CC to SRI M.V. RAMA RAO (SPL. GOVERNMENT PLEADER)) [OPUC]
4. Two CD Copies

AGK



TKS

HIGH COURT

DATED: 23/09/2026

ORDER

WP.No.817 of 2021



**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

QMT
29/9/26